

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

ORIGINAL APPLICATION NO. _____ OF 2025

Satrughan Prasad **APPLICANT/PETITIONER**

-VERSUS-

State of Jharkhand and Ors. **RESPONDENTS**

Subject: River Pollution AND Drinking Water Contamination

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH AT KOLKATA****ORIGINAL APPLICATION NO. _____ OF 2025**Satrughan Prasad **APPLICANT/PETITIONER*****-VERSUS-***State of Jharkhand and Ors. **RESPONDENTS****SYNOPSIS**

That the present application is being filed under section 14 of the National Green Tribunal Act 2010 with a prayer prohibiting the respondents particularly Respondent No. 2 to further construct the sewage system at Mahavir Nagar, Argora so as to putting the already installed supply water pipeline by Respondent No. 3 into the sewage resulting into possibility of contamination of drinking water which may further led to health hazard and with a prayer to direct the Respondent No. 2 to remove the already built sewage/drainage built over the already installed supply water pipeline and further direct not to drain the effluent directly into the river without its treatment and with a further prayer to

direct the Respondent No. 4 to take suitable action as per law against the perpetrator who knowingly well that if the drinking water will be supplied which will pass through the sewage is having possibility of contamination is doing the same and are playing with the health of the people.

List of Date and Events

Date	Events
Since January 2025	<p>Respondent No. 2 has started construction of a sewage/drainage system 1200 feet (approx.) in Mahavir Nagar Aroga since January 2025</p> <p>The sewage/drainage system is constructed in such a way to inhibiting the already installed water pipeline [about 4-5 years ago] into it. Sewage/drainage system is further connected with each house of the area so that all the effluent will pass through it and will reach to a designated place. During the course of passing of effluent there is every possibility of mixing of the</p>

	effluent with the drinking water which will result into contamination of drinking water.
24.01.2025	The petitioner has given one written representation dated 23.01.2025 to the office of Respondents No. 2 which was duly acknowledged on 24.01.2025 requesting to take suitable action
24.04.2025	The petitioner has recently on 24.04.2025 given one representation to the Office of Deputy Commissioner, Ranchi Member Secretary, Jharkhand State Pollution Control Board, CMD, JUIDCO, Ranchi attaching the photographs of the sewage/drainage where the drinking water pipeline is visible to be inside the sewage/drainage. But this time also no positive reply was given to the petitioner

HENCE THIS APPLICATION

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA**

ORIGINAL APPLICATION NO. _____ OF 2025

IN THE MATTER OF

An application under section 14
of the National Green Tribunal
Act, 2010

And

IN THE MATTER OF

Satrughan Prasad Aged about 50 years S/o Uma Shankar Prasad
Permanent Resident of Guraru, Post Office and Police Station- Guraru,
District- Gaya, State-Bihar, PIN-824118 currently Residing at Mahavir
Nagar, Phase-II, Post Office- Argora, Police Station- Argora, District-
Ranchi-834002 Email ID-spagrawal426@gmail.com

..... **APPLICANT/PETITIONER**

-VERSUS-

1. State of Jharkhand through Principal secretary, Drinking Water and sanitation
Department, Nepal House, Post Office- Doranda, Police Station-

*Through
Shrip Prasad
ABW
C. N. 50253A/10
26/04/2025*

Doranda, District- Ranchi-834002 (Jharkhand), Email ID-
dwsdacs@gmail.com

2. Municipal Commissioner, Ranchi Municipal Corporation, Kachari,
Post Office- G.P.O., Police Station- Kotwali, District- Ranchi-834001
(Jharkhand) email ID-ceo@ranchimunicipal.com

3. Jharkhand Urban Infrastructure Development Company limited
(JUIDCO) through Chairman-cum- Managing Director having office at
3rd Floor, Pragati Sadan, (RRDA Building), Kutchery Chowk, Post
Office- G.P.O., Police Station- Kotwali, District- Ranchi-834001
(Jharkhand) Email ID- ud.secy@gmail.com

4. Jharkhand State Pollution Control Board, Through Member Secretary,
H.E.C., Post Office and Police Station- Dhurwa, District- Ranchi, PIN-
834004 (Jharkhand) Email Id-ranchijspcb@gmail.com

5. Deputy Commissioner-cum-District Magistrate, Ranchi, Post Office-
G.P.O., Police Station- Kotwali, District- Ranchi-834001 (Jharkhand).
Email Id- dc-ran@nic.in

..... **RESPONDENTS**

MOST RESPECTFULLY SHEWETH:-

I. That the address of the Applicant is given for the service of notice of this application.

II. The address of respondents is given above for the service of notices of this application.

III. That the present application is being filed under section 14 of the National Green Tribunal Act 2010 with a prayer prohibiting the respondents particularly Respondent No. 2 to further construct the sewage system at Mahavir Nagar, Argora so as to putting the already installed supply water pipeline by Respondent No. 3 into the sewage resulting into possibility of contamination of drinking water which may further lead to health hazard and with a prayer to direct the Respondent No. 2 to remove the already built sewage/drainage built over the already installed supply water pipeline and further direct not to discharge the effluent directly into the river without its proper treatment and with a further prayer to direct the Respondent No. 4 to take suitable action as per law against the perpetrator who knowingly well that if the drinking water will be supplied passing through the sewage is having possibility of getting contaminated and doing the same and are playing with the health of the people.

FACTS

1. That the petitioner is currently residing at Mahavir Nagar at Argora, Ranchi where the Respondent No. 3 had installed underground supply water pipeline (iron) about 4-5 years ago. The resident got water connection through such installed pipeline further connecting through a plastic pipe.
2. That it is stated that the Respondent No. 2 has started construction of a sewage/drainage system 1200 feet (approx.) in Mahavir Nagar Aroga since January 2025. The sewage/drainage system is constructed in such a way to inhibiting the already installed water pipeline into it. Sewage/drainage system is further connected with each houses of the area so that all the effluent will pass through it and will reach to a designated place. During the course of passing of effluent there is every possibility of mixing of the effluent with the drinking water which will result into contamination of drinking water. Petitioner has taken few photographs which clearly shows that the water supply pipeline is within the constructed sewage/drainage. Photographs showing the water supply pipeline are within the

constructed sewage/drainage are annexed herewith and marked as **Annexure-P1** forming part of this petition.

3. That it is stated that there is a river commonly known as Dibdih which later joins the Harmu River which is the place where above stated sewage/drain will be discharged without it's treatment which will result into pollution of River Dibdih and Harmu.
4. That if the drinking water supplied will be contaminated it will cause irreparable loss to the people consuming the said drinking water causing health hazard.
5. That if in future there arise any issues with regard to non supply of drinking water due to any kind of faults and/or if any person will be in need of new water connection the same will be solved/provided only by destruction of sewage/drainage and during course of this also there is a possibility of contamination of drinking water.
6. That getting safe drinking water is a fundamental right of each and every citizen of this Country and playing with the health and life of the people will amount to infringement of fundamental rights as guaranteed by the Constitution of India.

7. That the respondents are the state authorities who are having responsibility of preventing all kinds of illegal activities if taking place but in the present matter they are not taking any precautionary measures. They are directly/indirectly and illegally assisting and giving all kind of supports to carry out the illegal acts of polluting drinking water.
8. That the petitioner has protested against the above illegal act but he was threatened to be implicated in false and frivolous criminal case if will further agitate this matter.
9. That for the issue involved in this matter the petitioner met with several authorities posted at the Office of Respondent No. 2 and 3. He has also approached to the office of Pollution Control Board and to the office of Deputy Commissioner-cum-District Magistrate, Ranchi but they have not even given any positive assurance to the petitioner as such he has lost all his hope and had decided to move before the competent court/tribunal to decide the issue involved in this matter.

10. That the petitioner has given one written representation dated 23.01.2025 to the office of Respondents No. 2 which was duly acknowledged on 24.01.2025 requesting to take suitable action. A photo copy of application dated 23.01.2025 is annexed herewith and marked as **Annexure-P2** forming part of this petition.
11. That even after above representation the Respondent No. 2 has not considered the contention of the petitioner and has continued with its construction of sewage/drainage and out of 1200 feet of sewage/drainage aprox 1100 feet of sewage/drainage is already constructed. The water supply pipeline is now part of this sewage/drainage. As per the visible plan the sewage/drainage will directly drain into the River locally known as Dibdih which will further drain into River Harmu. The Respondents No. 2 do not have any plan to treat the sewage water before it will drain into the river as such the River will also be polluted.
12. That the petitioner has recently on 24.04.2025 given one representation to the Office of Deputy Commissioner, Ranchi Member Secretary, Jharkhand State Pollution Control Board, CMD,

JUIDCO, Ranchi attaching the photographs of the sewage/drainage where the drinking water pipeline is visible to be inside the sewage/drainage. But this time also no positive reply was given to the petitioner. A photo copy of above representations are annexed herewith and marked as **Annexure-P3** forming part of this petition.

13. That this indicates that the above activities are being carried out in violation of environmental laws and the guideline issued by this Hon'ble Tribunal and also by Hon'ble Supreme Court of India.

GROUND

That the applicant is filing the present application on the following grounds among the other which the applicant may take at the time of hearing:

A. Because the respondents are the state authorities who are having responsibility of preventing all kinds of water pollution/river pollution and to provide safe drinking water but in the present matter they are not preventing it instead they themselves are perpetrator.

- B. Because the people residing at Mahavir Nagar, Argora are having fundamental right to get safe drinking water.
- C. Because the Respondents No. 2 is constructing a sewage/drainage in such a manner which may led to contamination of drinking water.
- D. Because the said sewage/drainage will directly flow into the River commonly known as Dibdih which later joins to River Harmu without treatment which may further led to the pollution of River.
- E. Because the above illegal act may further led to the health hazard to the residents who will use the water from the said pipeline.
- F. Because the above activities are being carried out in violation of environmental laws and the guideline issued by this Hon'ble Tribunal and also by Hon'ble Supreme Court of India.

LIMITATION

It is submitted that present application is under section 14 of the National Green Tribunal Act, 2010 has been filed for

directing the respondents to take action in order to prohibit the respondents particularly Respondent No. 2 to further construct the sewage system at Mahavir Nagar, Argora so as to putting the already installed supply water pipeline by Respondent No. 3 into the sewage resulting into possibility of contamination of drinking water which may further led to health hazard and with a prayer to direct the Respondent No. 2 to remove the already built sewage/drainage built over the already installed supply water pipeline and further direct not to drain the effluent directly into the river without its treatment and with a further prayer to direct the Respondent No. 4 to take suitable action as per law against the perpetrator who knowingly well that if the drinking water will be supplied which will pass through the sewage is having possibility of contamination is doing the same and are playing with the health of the people. The said act is still continuing as such the present petition is within the period of limitation as prescribed.

PRAYERS

That in light of above facts and circumstances, it is most respectfully prayed that by appropriate orders or directions, this Hon'ble Tribunal may be pleased to:

Prohibit the respondents particularly Respondent No. 2 to further construct the sewage system at Mahavir Nagar, Argora so as to putting the already installed supply water pipeline by Respondent No. 3 into the sewage resulting into possibility of contamination of drinking water which may further led to health hazard and with a prayer to direct the Respondent No. 2 to remove the already built sewage/drainage built over the already installed supply water pipeline and further direct not to drain the effluent directly into the river without its treatment and with a further prayer to direct the Respondent No. 4 to take suitable action as per law against the perpetrator who knowingly well that if the drinking water will be supplied which will pass through the sewage is having possibility of

contamination is doing the same and are playing with the health of the people. And/or

Pass any other order/direction as this Hon'ble Tribunal may deem fit and proper in the interest of Justice.

And

For this act of kindness the applicant is duty bound and shall ever pray.

Applicant

शत्रुघ्न झा

Through

Anup Kumar Agrawal

Anup Kumar Agrawal

Advocate for the applicant

En No. JH-2533A/2010

Near Yashlok Apartment, Sati Mandir Road,

Ratu Road, Ranchi-834001 (Jharkhand)

Mobile- 7352516119



VERIFICATION

I, Satrugan Prasad the above named applicant do hereby solemnly verify that the contents of paragraphs 1 to 13 of the petition are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Verified at Rancho on this the 26th day of April 2025.

26 APR 2025

शत्रुघ्न प्रसाद
Deponent



Identified by
Vishu Singh
Adv
E - 262533A/10
26/04/2025
Signature Attached for
Verification of Law

Annexure-P1









Annexure-P2

प्रश्ना (ख) पक्षाधिकार
जल शाखा (नगर निगम रांची)
विषय :- नाला निर्माण पर स्थल अकारण से संबंध में।
प्रेषक :- श्रमण शर्मा, मद्यकीय कार्यालय अलाहाबाद
प्राप्त :- पूर्व से सप्लाई कार्ड पर पाईप विद्यमान जमा है (स्थल)
उप नाला का निर्माण किया जा रहा है

महोदय,

उपरोक्त विषय से संबंधित कदम है कि सप्लाई
कार्ड का उपाय पूर्व में विद्यमान जमा था उसी से उप
देखना न नाला का निर्माण 1200 फीट में कर दिया
लेकिन मैं अपने प्लान पर रीड कर रहा हूँ

अतः यह है कि स्वीकृत कार्ड
करा हुआ नाला का निर्माण पर अगले आदेश तक रोक
लगाया जाय।



आपका विश्वासी
श्रमण शर्मा
28/1/25
फोन 9939911265

प्रशाखा पदाधिकारी
जल शाखा (नगर निगम राँची)

विषय :- नाला निर्माण पर स्टे लगाने के संबंध में।

प्रेषक: - शत्रुघ्न प्रसाद, महावीर नगर फेज II अरगोड़ा

प्रसंग:- पूर्व से सप्लाई वाटर के पाईप बिछाया गया है उसके ऊपर नाले का निर्माण किया जा रहा है।

महाशय,

उपरोक्त विषयक के बारे में कहना है कि सप्लाई वाटर का B पाइप पूर्व में बिछाया गया था उसी के ऊपर ठेकेदार ने नाली का निर्माण 1200 फिट में कर रहा है। लेकिन मैं अपने प्लॉट पर रोक के रखा हूँ।

अनुरोध है कि त्वरित करवाई करते हुये नाली की निर्माण पर अगले आदेश तक रोक लगायि जाय।

आपका विश्वासी

शत्रुघ्न प्रसाद

23/01/25

मो0 9939911265

CERTIFIED TO BE TRUE TYPED COPY

Section Officer

Water Division (Municipal Corporation Ranchi)

Subject:-Regarding stay of the Construction of Drainage

Sender: Shatrughan Prasad, Mahavir Nagar Phase-II, Argora

Reference: earlier Pipes for supply water were installed over which drainage is being constructed.

Sir,

In regards to the above subject it is to say that earlier B Pipes for supply water was installed over which contractor is constructing 1200 feet drainage. But I halted over my plot.

It is requested to take imidiata action to stay the construction of drainage till the next order.

Your's faithfully

Shatrughn Prasad

23/01/25

Mo. 9939911265

Certified to be true translation



Annexure-P3

To,

Deputy Commissioner, Ranchi

SUBJECT: REGARDING CONSTRUCTION OF DRAINAGE WHICH IS PASSING THROUGH SUPPLY WATER PIPE
LINE ALREADY INSTALLED BY JUDCO.

Sir,

With all due respect it is to state that a drainage line is being constructed by the Ranchi Nagar Nigam at Mahavir Nagar, Phase-II, Argora, Ranchi on the already installed water supply pipeline, previously installed by the JUDCO. If the drainage line will pass through the already installed water supply pipe line, there remains the possibility of drinking water contamination causing pollution to the drinking water which may further leads to health hazard to the people utilizing water from the said water supply pipe line.

Earlier I have severally requested to the officials of Nagar Nigam, Ranchi but they are adamant to construct the drainage line over the water supply pipe line.

It is therefore requested you to kindly look into the matter and take appropriate action to prevent the possibility of contamination of drinking water and direct the Nagar Nigam Ranchi not to construct drainage line over the water supply pipe line.

And for this kind of action the applicant is duty bound and shall ever pray.

Your faithfully

शत्रुघ्न प्रसाद
24/04/25

Satrughan Prasad

Mahavir Nagar, Phase-II, Argora, Ranchi

Mobile- 9939911265

24/4/25

To,

Member Secretary,

The Jharkhand State Pollution Control Board, Ranchi

SUBJECT: REGARDING CONSTRUCTION OF DRAINAGE WHICH IS PASSING THROUGH SUPPLY WATER PIPE LINE ALREADY INSTALLED BY JUDCO.

Sir,

With all due respect it is to state that a drainage line is being constructed by the Ranchi Nagar Nigam at Mahavir Nagar, Phase-II, Argora, Ranchi on the already installed water supply pipeline, previously installed by the JUDCO. If the drainage line will pass through the already installed water supply pipe line, there remains the possibility of drinking water contamination causing pollution to the drinking water which may further leads to health hazard to the people utilizing water from the said water supply pipe line.

It is therefore requested you to kindly look into the matter and take appropriate action to prevent the possibility of contamination of drinking water and direct the Nagar Nigam Ranchi not to construct drainage line over the water supply pipe line.

And for this kind of action the applicant is duty bound and shall ever pray.

Your faithfully

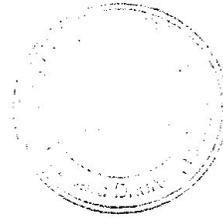
शत्रुघ्न प्रसाद
24/04/25
Satrughan Prasad

Abhishek Kumar
24/04/25.

Mahavir Nagar, Phase-II, Argora, Ranchi

Mobile- 9939911265

प्रतिलिपि :- R.O. office
C.T.1 Colony
Dhrowa Ranchi



To,

Member Secretary,

The Jharkhand State Pollution Control Board, Ranchi

SUBJECT: REGARDING CONSTRUCTION OF DRAINAGE WHICH IS PASSING THROUGH SUPPLY WATER PIPE LINE ALREADY INSTALLED BY JUDCO.

Sir,

With all due respect it is to state that a drainage line is being constructed by the Ranchi Nagar Nigam at Mahavir Nagar, Phase-II, Argora, Ranchi on the already installed water supply pipeline, previously installed by the JUDCO. If the drainage line will pass through the already installed water supply pipe line, there remains the possibility of drinking water contamination causing pollution to the drinking water which may further leads to health hazard to the people utilizing water from the said water supply pipe line.

It is therefore requested you to kindly look into the matter and take appropriate action to prevent the possibility of contamination of drinking water and direct the Nagar Nigam Ranchi not to construct drainage line over the water supply pipe line.

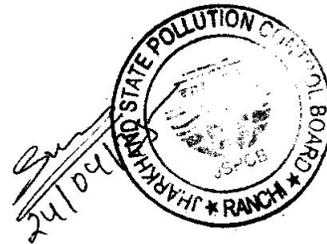
And for this kind of action the applicant is duty bound and shall ever pray.

Your faithfully

शत्रुघ्न प्रसाद
24/04/25
Satrughan Prasad

Mahavir Nagar, Phase-II, Argora, Ranchi

Mobile- 9939911265



To,

Secretary, C. M. D.
JUDCO, Ranchi

SUBJECT: REGARDING CONSTRUCTION OF DRAINAGE WHICH IS PASSING THROUGH SUPPLY WATER PIPE LINE ALREADY INSTALLED BY JUDCO.

Sir,

With all due respect it is to state that a drainage line is being constructed by the Ranchi Nagar Nigam at Mahavir Nagar, Phase-II, Argora, Ranchi on the already installed water supply pipeline, previously installed by the JUDCO. If the drainage line will pass through the already installed water supply pipe line, there remains the possibility of drinking water contamination causing pollution to the drinking water which may further leads to health hazard to the people utilizing water from the said water supply pipe line.

Earlier I have severally requested to the officials of Nagar Nigam, Ranchi but they are adamant to construct the drainage line over the water supply pipe line.

It is therefore requested you to kindly look into the matter and take appropriate action to prevent the possibility of contamination of drinking water and direct the Nagar Nigam Ranchi not to construct drainage line over the water supply pipe line.

And for this kind of action the applicant is duty bound and shall ever pray.

Your faithfully

रघुचंद्र प्रसाद
24/04/25
Satrughan Prasad

Mahavir Nagar, Phase-II, Argora, Ranchi

Mobile- 9939911265

24
Sampat
ADD. SECY

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
VAKALATNAMA FOR APPLICANT/PETITIONER
ORIGINAL APPLICATION NO. _____ OF 2025**

Satrugnan Prasad **APPLICANT/PETITIONER**

-VERSUS-

State of Jharkhand and Ors. **RESPONDENTS**

Know all man by these presents that by this Vakalatama

I/We,

*Satrugnan Prasad Aged about 50 years S/o Uma Shankar Prasad
Permanent Resident of Guraru, Post Office and Police Station-
Guraru, District- Gaya, State-Bihar, PIN-824118 currently
Residing at Mahavir Nagar, Phase-II, Post Office- Argora, Police
Station- Argora, District-Ranchi-834002 Email ID-
spagrawal426@gmail.com*

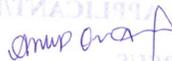
Do here by Appoint the advocates noted below in the margin or any of them as my/ our lawful Advocate in the above mentioned case for appearing in conducting and arguing the same for depositing or withdrawing any money in connection there with for Puffing in paper, petition etc. on my/ our behalf for filling or taking back any document or with drawing suit or appeal with permission to institute fresh suit etc. and make compromise and for referring the case to arbitration and for doing act that be necessary that any act done by me/ our said advocate or any one of them after accepting this Vakalatnama shall be Considered as my/ our true them lawful act.

1. Anup Kumar Agrawal, Advocate
2. Ashutosh Kumar Agrawal, Advocate

To be above effect we execute this Vakaltanama
Date 26th day of April 2025

SIR P. R. S.

Received this **Vakalatnama** from **Executant** /
through the parvikar of the executant and accepted
the same on being satisfied.

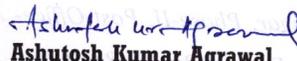


Anup Kumar Agrawal

Advocate
En No. JH-2533-A/2010
Near Yashlok Apartment, Sati Mandir Road,
Ratu Road, Ranchi

Table No. 11, Row No. A, Hall No. 1
Jharkhand High Court, Ranchi

Mobile- 7352516119
E-mail ID- thelegalexcel@gmail.com



Ashutosh Kumar Agrawal

Advocate
En No. JH-841/2009
Table No. 11, Row No. A, Hall No. 1
Jharkhand High Court, Ranchi

Mobile- 7004000398
E-mail ID- thelegalexcel@gmail.com

21/04/2023

I, Anup Kumar Agrawal, Advocate
2. Ashutosh Kumar Agrawal, Advocate
To be above effect of we execute this Vakalatnama
Date 20th day of April 2023